



2026:AHC:34926-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2274 of 2026

Mohammad Kalam Kureshi

.....Petitioner(s)

Versus

State Of U.P. And 15 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Fakhruzzaman
Counsel for Respondent(s)	:	Ashok Kumar Yadav, G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:-

"a.) Issue an appropriate writ, order or direction in the nature of mandamus against the respondent no.3 for arrest of respondent nos.4 to 16 according to the FIR, dated 21.11.2025, registered as Case Crime No.363 of 2025, under Sections 419, 420, 467, 468, 471, 120-B, 504, 506 of IPC, Police Station- Premnagar, District- Jhansi.

b.) Issue an appropriate writ, order or direction in the nature of mandamus commanding the respondent no.2 or his subordinate officers to arrest the respondent nos. 4 to 7 in pursuance of impugned FIR dated 21.11.2025, registered as Case Crime No.363 of 2025, under Sections 419, 420, 467, 468, 471, 120-B, 504, 506 of IPC, Police Station- Premnagar, District- Jhansi.

c.) Any other writ, order or direction which this Hon'ble Court may deem fit and proper under the circumstances of the present case.

d.) To award the costs of present writ petition."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 21.11.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Senior Superintendent of Police, Jhansi, District Jhansi highlighting his

grievance and seeking fair and impartial investigation and if such an application is moved before the Senior Superintendent of Police, Jhansi, District Jhansi, the Senior Superintendent of Police, Jhansi, District Jhansi/respondent no.3 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

February 17, 2026

Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)